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PART - V

Bills introduced in the Gujarat Legislative Assembly.

(To be translated into Gujarati and the translation to be published in the *Gujarat Government Gazette*. The date of publication to be reported.)

The following Bill is published with the consent of the Speaker given under the proviso to rule 127A of the Gujarat Legislative Assembly Rules:-

THE GUJARAT PRIMARY EDUCATION (AMENDMENT) BILL, 2015.

GUJARAT BILL NO. 16 OF 2015.

A BILL

further to amend the Gujarat Primary Education Act, 1947.

It is hereby enacted in the Sixty-sixth Year of the Republic of India as follows:-

1. (1) This Act may be called the Gujarat Primary Education (Amendment) Act, 2015.

Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Bom. LXI of
1947.

2. In the Gujarat Primary Education Act, 1947, in section 10, after sub-section (1), the following sub-section shall be inserted, namely :-

Amendment of section 10 of Bom. LXI of 1947.

“(1A) (i) Subject to the other provisions of this Act, the term of the Chairman and the Vice-Chairman of every Municipal School Board shall be two and a half years :

Provided that despite the completion of such term, the Chairman and the Vice-Chairman shall continue in office until new Chairman and Vice-Chairman are elected :

Provided further that the Chairman and the Vice-Chairman who have completed more than two and a half years on the date of commencement of the Gujarat Primary Education (Amendment) Act, 2015, shall continue to hold such office till a new Municipal School Board is constituted and the Chairman and the Vice-Chairman are elected in accordance with the provisions of this Act.

Guj. of 2015.

(ii) The Chairman and the Vice-Chairman shall be eligible for re-election.”.

STATEMENT OF OBJECTS AND REASONS

It has been under the consideration of the State Government for quite a while for keeping the term of the different offices of the local bodies as also the offices of the Chairman, Vice-Chairman, President, Vice-President of the different committees constituted under the Gujarat Provincial Municipal Corporations Act, 1949, the Gujarat Municipalities Act, 1963 and the Gujarat Panchayats Act, 1993 as two and a half years for which necessary amendments in the said Acts are under consideration of the Government. This would also include the District Education Committees constituted under the Gujarat Panchayats Act, 1993 for the District Panchayats. The Education Committees have been entrusted with the duties and functions of the District School Boards.

Sections 3 and 4 of the Gujarat Primary Education Act, 1947 respectively provides for the constitution of the District School Board and the Municipal School Board. Section 10 of the said Act provides that the School Board shall elect a Chairman and Vice-Chairman from amongst the members of the Board. It is considered necessary to specify the term of the Chairman and the Vice-Chairman of the Municipal School Board and therefore, a new sub-section (1A) is proposed to be inserted in section 10 of the said Act thereby providing the term of the Chairman and the Vice-Chairman of the Municipal School Board to be two and a half years.

This Bill seeks to amend the said Act to achieve the aforesaid object.

BHUPENDRASINH CHUDASAMA,

MEMORANDUM REGARDING DELEGATED LEGISLATION

This Bill involves delegation of legislative power in following respect :-

Clause 1.- Sub-clause (2) of this clause empowers the State Government to appoint, by notification in the *Official Gazette*, the date on which the Act shall come into force.

The delegation of legislative power as aforesaid is necessary and is of a normal character.

Dated the 19th March, 2015.

BHUPENDRASINH CHUDASAMA.

By order and in the name of the Governor of Gujarat,

Gandhinagar,

Dated the 19th March, 2015

C. J. GOTH,

Secretary to the Government of Gujarat,
Legislative and Parliamentary Affairs Department.